

Disposal of pending cases

*163. LT. GEN. (DR.) D.P. VATS (RETD.): Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a large number of cases are lying pending in different courts of the country for the last several years, if so, the details thereof;

(b) whether there is any proposal from the judiciary to increase the working hours of the court for speedy and quick disposal of pending cases and if so, the details thereof; and

(c) whether Government has established new benches of High Courts in large States of the country, if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) As per information available, details of cases pending in Supreme Court during last three years and the current year are given below:-

Year	Pendency
2016	62,537
2017	55,588
2018 (As on 01.12.2018)	56,994
2019 (As on 02.12.2019)	59,535
2020 (As on 01.02.2020)	59,670

As per information/data furnished by High Courts and also information/data available on web-portal of National Judicial Data Grid (NJDG), details of High Court-wise and State/UT-wise pendency of cases in District and Subordinate Courts during last three years are given in the Statement-I and Statement-II respectively (*See* below).

(b) Working days/hours in the Supreme Court and in the High Courts in the country are regulated by rules framed by the respective courts and is a matter which falls within the domain of the judiciary.

(c) High Court Benches, at a place other than its Principal seat are established in accordance with the recommendations made by the Jaswant Singh Commission and

judgment pronounced by the Apex Court in W.P. (C) No.379 of 2000 and after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court and the consent of the Governor of the concerned State.

A new Circuit Bench of Calcutta High Court, at Jalpaiguri, West Bengal has recently been established *vide* Presidential Order dated 7th February, 2019.

Statement-I

Details of High Court-wise pendency of cases during the last three years and current year.

Sl. No.	High Court	As on 31.12.2017*	As on 21.12.2018*	As on 30.06.2019*	As on 29.02.2020*
1	2	3	4	5	6
1.	Allahabad**		7,24,726	7,30,255	732737
2.	Punjab & Haryana	3,84,098	3,93,953	4,52,221	554949
3.	Madras	3,14,345	3,98,997	4,00,276	399671
4.	Madhya Pradesh	3,07,384	3,30,554	3,46,365	363800
5.	Andhra Pradesh	3,25,119	3,60,574	1,77,949	198168
6.	Bombay	4,64,074	4,64,074	2,67,809	267809
7.	Rajasthan	2,63,103	7,41,193	4,32,038	477412
8.	Karnataka	2,11,110	2,36,161	2,43,841	247768
9.	Calcutta	2,32,116	2,43,456	21,589	21971
10.	Odisha	1,68,375	1,67,072	1,53,045	153397
11.	Kerala	1,81,114	1,93,371	1,94,398	199256
12.	Patna	1,45,056	1,49,920	1,60,715	177571
13.	Gujarat	1,09,709	1,13,511	1,22,594	131537
14.	Jharkhand	57,944	87,997	86,733	82936
15.	Delhi	69,546	74,252	78,718	81413

1	2	3	4	5	6
16.	Jammu and Kashmir and Ladakh**		91,994	73,487	75604
17.	Chhattisgarh	59,463	63,359	65,292	70697
18.	Uttarakhand	36,910	55,751	56,567	40328
19.	Himachal Pradesh	37,955	36,066	39,285	62149
20.	Gauhati	39,191	40,457	41,235	48215
21.	Manipur	16,889	7,308	3,797	3817
22.	Tripura	2,798	2,964	3062	2039
23.	Meghalaya	951	1,069	1,174	1155
24.	Sikkim	212	254	273	234
25.	Telangana#			2,10,492	220432
TOTAL		34,27,462	49,79,033	43,63,210	46,15,065

* As per data available on the web-portal (National Judicial Data Grid) uploaded by concerned High Courts.

** Data as on 31.12.2017 was not available on National Judicial Data Grid (NJDG).

New High Court established after bifurcation of the State of Andhra Pradesh.

Statement-II

Details of State/UT-wise pendency of cases during the last three years and current year

Sl. No.	States/UTs	As on 31.12.2017*	As on 20.12.2018*	As on 30.06.2019*	As on 29.02.2020*
1	2	3	4	5	6
1.	Andaman and Nicobar Islands**	11,185	0	0	0
2.	Andhra Pradesh	4,99,246	5,22,776	5,48,025	559392
3.	Telangana	4,16,164	5,16,297	5,35,505	566507
4.	Arunachal Pradesh	—	0	0	0
5.	Assam	2,23,954	2,85,390	2,93,361	300449

1	2	3	4	5	6
6.	Bihar	16,58,292	24,68,897	27,17,081	2890320
7.	Chandigarh	38,628	43,288	47,037	48389
8.	Chhattisgarh	2,72,888	2,59,949	2,65,930	275491
9.	Dadra and Nagar Haveli	3,552	2,717	3,092	2976
10.	Daman and Diu	1,746	1,859	2,203	2276
11.	Delhi	6,07,036	7,19,078	7,90,389	865037
12.	Goa	39,745	44,105	27,563	48191
13.	Gujarat	16,41,355	16,23,470	16,97,830	1577049
14.	Haryana	6,45,647	7,24,636	8,06,042	878011
15.	Himachal Pradesh	2,09,938	2,57,784	2,80,525	295591
16.	Jammu and Kashmir and Ladakh	1,21,754	1,59,065	1,69,453	178084
17.	Jharkhand	3,33,494	3,54,629	3,66,035	376247
18.	Karnataka	13,81,438	12,82,800	16,33,824	1552242
19.	Kerala	11,52,056	11,67,809	12,53,778	1303050
20.	Ladakh	NA	NA	NA	636
20.	Lakshadweep	—	0	0	0
21.	Madhya Pradesh	13,25,053	13,80,822	14,45,560	1443950
22.	Maharashtra	33,36,574	35,59,170	37,01,766	3880717
23.	Manipur	9,604	9,939	9,909	9769
24.	Meghalaya	7,032	6,728	7,367	8851
25.	Mizoram	3,306	3,646	2,335	2544
26.	Nagaland	—	0	0	0
27.	Odisha	10,22,635	11,30,261	11,84,560	1248084

1	2	3	4	5	6
28.	Punjab	5,68,232	5,99,240	6,24,832	640058
29.	Rajasthan	14,24,560	15,14,581	15,48,198	1582563
30.	Sikkim	1,400	1,316	1,301	1315
31.	Tamil Nadu	10,10,381	10,96,937	11,57,521	1149557
32.	Puducherry	—	0	0	0
33.	Tripura	25,191	23,301	23,178	26686
34.	Uttar Pradesh	61,61,822	70,06,224	74,78,001	7700658
35.	Uttarakhand	2,10,587	2,37,781	2,29,141	209539
36.	West Bengal	17,59,635	22,07,120	22,71,079	2296694
TOTAL		2,61,24,130	2,92,11,615	3,11,22,421	3,19,20,923

Note: Data on District and Subordinate Courts in the States of Arunachal Pradesh, Nagaland, and Union Territories of Lakshadweep and Puducherry are not available on the web-portal of NJDG. "Data in respect of Andaman and Nicobar Islands as on 20.12.2018 and 30.06.2019 is not available on NJDG Portal.

**Source:* NJDG Web portal / Data is uploaded by District and Subordinate Courts.

Handloom industry in Ladakh and Jammu and Kashmir

†* 164. SHRI RAMKUMAR VERMA: Will the Minister of TEXTILES be pleased to state:

(a) whether Government is considering to take steps to promote handloom industry in Ladakh and Jammu and Kashmir;

(b) if so, the details thereof alongwith the amount spent for the development of handicrafts/handloom industry in the Ladakh and Jammu and Kashmir; and

(c) if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) To promote handloom and handicraft industry, the Government of India, Ministry of Textiles, is implementing the following schemes across the country including Union Territories (UTs) of Ladakh and Jammu and Kashmir:-

†Original notice of the question was received in Hindi.